

making Company and has been unable to discharge its obligations. The total liability of the Company is estimated around Rs. 36 crores as on 31.1.97. The Corporation considered the following options:—

- (a) Outright sale of the shares of the Corporation;
- (b) Bifurcation of the existing Company in case (a) is not found possible; and
- (c) STC to initiate liquidation proceedings in case options (a) & (b) above are not found practicable.

TTCI has been unable to implement the options at (a) & (b) above.

Non Plan Support to Sick PSUs

2786. SHRI NILOTPAL BASU:
SHRI DIPANKAR
MUKHERJEE:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government's attention has been drawn to the news-item "Norms ready to halt non-plan support to sick PSUs" appearing in 'The Telegraph' dated the 16th June, 1998;

(b) if so, the names of the companies Government wants to shut down and names of the companies Government proposes to revive;

(c) whether Government have for this purpose already stopped payment of salaries to companies like BPMEL, Weighbird, Hindustan Cables, Refractory Units of Burn Standard, etc.;

(d) whether it is a violation of payment of Wages Act; and

(e) if not, the Act as per which the wages are being denied to the sick PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) Yes, Sir.

(b) Out of the 48 PSUs under the Deptt. of Heavy Industry 23 PSUs are registered with Board for Industrial and Financial Reconstruction (BIFR). Reference of sick PSUs to BIFR is mandatory under the provisions of sick Industrial Companies Act (SICA). BIFR consults various agencies including State Government, Central Government, Financial Institutions, Labour, Management etc. for revival or otherwise of the Company. Government actively participates in this process to enable finalisation of the recommendations by BIFR. A statement giving the present status of PSUs before BIFR is enclosed (*See below*). BIFR is quasi-judicial body.

(c) No, Sir.

(d) and (e) Does not arise.

Statement

Position of BIFR cases

1 No. of operating PSUs under the : 48

Department

2 No. of sick PSUs registered with : 23
BIFR

3. Cases where BIFR has sanctioned : 9
scheme for revival.

(Bharat Pumps & Compressors Ltd., Jessop & Co., Triveni Structural Ltd., Richardson & Crudas Ltd., Braithwaite & Co. Ltd., Bharat Brakes & Valves Ltd., Heavy Engineering Corpn., Scooters India Ltd. & RBL Ltd.)

4. Cases where BIFR at one stage or the other reached at the conclusion that company was non-viable and expressed preliminary/final view regarding winding up. : 9 (National Bicycle Corpn, of India, Tannery & Footwear Corpn. India Ltd., Weighbird India Ltd., Bharat Process & Mechanical Engineers Ltd., Cycle Corporation of India Ltd.; National Instruments Ltd., Mining & Allied Machinery Corpn. Ltd., Bharat Ophthalmic Glass Ltd. and Mandya National Paper Mill Ltd.)
5. Under Process : 5 (Instrumentation Ltd., Hindustan Photo Films Mfg. Co., Burn Standard Company Ltd., Tyre Corpn, of India and Cement Corp. of India Ltd.)

In addition, there are 3 PSUs namely, Praga Tools Ltd. (PTL) Nagaland Pulp & Paper Co. Ltd. (NPPC) and NEPA which have been referred to BIFR but they are yet to be registered.

PSUs Referred to BIFR

2787. SHRI K. RAHMAN KHAN: Will the Minister of INDUSTRY be pleased to state:

(a) how many Public Sector with 100% equity held by the Government are referred to BIFR, the names of such PSUs and since when they are pending with BIFR;

(b) what is the erosion in the networth of these PSUs from the date of referring to BIFR, till date;

(c) in how many cases revival packages have been approved by BIFR and not implemented so far; and

(d) who is responsible for non-implementation of revival packages in each of the case?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI SUKHBIR SINGH BADAL): (a) and (b) 22 CPSUs have been referred to the BIFR. The year of reference of these 22 CPSUs, networth in the year of reference, the networth as on 31.3.97 and networth erosion since the year of reference to BIFR are indicated in the Statement (*See below*).

(c) and, (d) Of the 22 CPSUs, the BIFR have so far approved the revival packages in respect of 6 CPSUs, as indicated in the Statement. The revival packages are at different stages of implementation.

Statement

(Rs. in Lakhs)

| Sl. No. | PSEs Name | % Govt. Equity | Year of reference to BIFR | Revival Package approved | NW of Reference Year | NW of Erosion in 1996-97 | NW from date of reference |
|---------|---|----------------|---------------------------|--------------------------|----------------------|--------------------------|---------------------------|
| 1 | Bengal Chemicals and Pharmaceuticals Ltd. | 100.00 | 1992 | YES | -6536 | -4485 | |
| 2 | Bengal Immunity Ltd. | 100.00 | 1992 | YES | -3157 | -5891 | -2734 |
| 3 | Bharat Gold Mines Ltd. | 100.00 | 1992 | | -4739 | -25326 | -20587 |
| 4 | Bharat Ophthalmic Glass Ltd. | 100.00 | 1992 | | -7070 | -14460** | -7390. |
| 5 | Bharat Refractories Ltd. | 100.00 | 1992 | YES | -1817 | 489 | |
| 6 | Cement Corpn, of India Ltd. | 100.00 | 1996 | | -24117 | -39342 | -15225 |
| 7 | Cycle Corporation of India Ltd. | 100.00 | 1992 | | -14343 | -31991 | -17648 |
| a | Fertilizer Corpn, of India Ltd. | 100.00 | 1992 | | -99409 | -281334 | -181925 |